

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/208(KB)2023
IA(I.B.C)/677(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	MARYGOLD ESTATES PVT LTD VS ARCUTTIPORE TEA CO LTD
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Abhirup Chakraborty, Adv.] For the Applicant
Mr. P. Das, Adv.]

ORDER

1. Learned Counsel for the Applicant present.
2. **IA(I.B.C)/677(KB)2024:**
 - a. In view of the order passed on 6th February, 2024 in connection with C.P. (IB)/208(KB)2023 where we are indicated as under:

“b. Therefore, the order passed in the present C.P. (IB)/208(KB)2023 is hereby recalled and the applicant/Financial Creditor has been given liberty to file their claims before the RP appointed in connection to C.P. (IB)/309(KB)2022.”
 - b. We permit the Applicant to withdraw IA(I.B.C)/677(KB)2024 and to take appropriate steps in accordance with law.
 - c. Accordingly, IA(I.B.C)/677(KB)2024 is dismissed as withdrawn.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**